

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal no. 132 of 2014**

**Dated : 12<sup>th</sup> January, 2015**

**Present:      Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of**

<b>EMCO Energy Ltd.</b>	<b>...Appellant(s)</b>
<b>Versus</b>	
<b>Central Electricity Regulatory Commission</b>	
<b>&amp; Anr.</b>	<b>....Respondent(s)</b>

<b>Counsel for the Appellant(s):</b>	<b>Mr. Sanjay Sen, Sr. Adv.</b>
	<b>Mr. Rajiv Yadav</b>
<b>Counsel for the Respondent(s):</b>	<b>Mr. M.S. Ramalingam for R-1</b>
	<b>Mr. M.G. Ramachandran with</b>
	<b>Ms. Anushree Bardhan for R-2</b>

**ORDER**

Heard Learned Senior Counsel for the Appellant as well as the Respondents. The Learned Counsel for the Respondents have filed their written submissions after serving copy on the other side. Learned Senior Counsel for the Appellant wants to file written submissions. Accordingly, he is permitted to file written submissions on or before 20.01.2015 after serving copy on the other side.

Post the matter for reporting compliance on **22.01.2015.**

**(Surendra Kumar)**  
**Judicial Member**  
**mk**

**(Rakesh Nath)**  
**Technical Member**